

IN THE INCOME TAX APPELLATE TRIBUNAL

NAGPUR BENCH, NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND

SHRI K.M. ROY, ACCOUNTANT, MEMBER

ITA No. 296/Nag./2023
(Assessment Year : 2019-20)

Vivekanand Ashram, Hiwara
Hiwara (B.K.), Mehkar, District-Buldhana
PAN – AAATV5412B

..... Appellant

v/s

Asstt. Commissioner of Income Tax
(Exemption) Nagpur

..... Respondent

Assessee by : Shri Mahavir Atal, CA
Revenue by : Shri Abhay Y. Marathe, Sr.Dr.

Date of Hearing – 02/07/2024

Date of Order – 02/07/2024

ORDER

PER K.M.ROY, A.M.

The present appeal has been preferred by the assessee challenging the impugned order dated 30/06/2023, passed under section 250 of the Income Tax Act, 1961 (*"the Act"*) by the learned Assistant Commissioner of Income Tax (Exemption), Nagpur, [*"learned ACIT"*], for the assessment year 2019-20.

2. The learned counsel for assessee has placed before us the letter/application, which reads as under:–

“Puj. Shukdas Maharaj
FOUNDER

Date:

BEFORE THE INCOME TAX APPELLATE TRIBUNAL, NAGPUR BENCH
02/07/2024

Name of Appellant :- Vivekanand Ashram Hiwra
Appeal No :- 296/Nag/2023
Assessment Year :- 2019-20

Sub:- Withdrawal of tax Appeal

Respected Sir

With all humbleness and if your kindness permit, the assessee craves your leave to withdraw the appeal filed by the assessee. The sole reason for withdrawal of the appeal is that the assessee wishes to pursue other legal remedies against the outstanding tax liability.

Assessee humbly pray for withdrawal of appeal. For this act of kindness, the assessee shall always remain obliged.

Thanking You

Sd/-

sd/-

For Assessee

Vivekanand Ashram Hiwra

3. The Ld. Sr. DR did not oppose this position in regard to the withdrawal of appeal. Consequently, accepting the prayer of the assessee, we hereby allow the assessee to withdraw his appeal.

4. In the result, assessee’s appeal is dismissed as withdrawn.

Order pronounced in the open Court on 02/07/2024.

Sd/-
V. DURGA RAO
JUDICIAL MEMBER

Sd/-
K.M. ROY
ACCOUNTANT MEMBER

NAGPUR, DATED: 02/07/2024.

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The PCIT / CIT (Judicial);*
- (4) *The DR, ITAT, Nagpur; and*
- (5) *Guard file.*

True Copy

By Order

Rajesh V. Jalit
Private Secretary

Sr. Private Secretary
ITAT, Nagpur